

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION  
COMPANY PETITION NO. 756 OF 2014

In the matter of the companies Act,  
I of 1956.

And

In the matter of GOL Offshore Limited  
(In Liquidation)

Form No. 63  
(Sec. Rule 148(1))

NOTICE TO CREW MEMBERS/ WORKERS / CREDITORS TO PROVE THEIR  
CLAIMS

NOTICE is hereby given to the Crew members/ Workers / Creditors of the above named company that they are required to submit to the Official Liquidator of the Court proofs of their respective debts or claims against the above named company (In Liquidation) by delivering at the office of the Official Liquidator on or before 06.06.2018 or sending by post to the Official Liquidator so as to reach him not later than the said date, an affidavit proving the debt or claim in the prescribed form with their respective names, addresses and particulars of debt or claim, and any title to priority under section 530 of the Companies Act, 1956. Any creditor who fails to submit his 'Affidavit of Proof of Debt' within the time limit as aforesaid will be excluded from the benefit of any distribution of dividend before his debt is proved, or, as the case may be, from objecting to such distribution.

Any Crew member/ Worker / Creditor who has already filed an affidavit proving the debt / claim in prescribed form need not submit affidavit of proof again.

Any creditor who has sent in his proof, if so required by notice in writing from the Official Liquidator, shall either in person or by his advocate, attend the investigation of such debt or claim at such time and place as shall be specified in such notice and shall produce such further evidence of his debt or claim as may be required.

Dated this 2<sup>nd</sup> day of May, 2018

  
(P. Atchuta Ramaiah)  
Official Liquidator  
High Court, Bombay.  
5<sup>th</sup> Floor, Bank of India Building,  
M. G. Road, Fort, Mumbai – 400023  
Tel: - 2267 0024, 2267 5008.